

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA
UNSTARRED QUESTION NO. 3560

TO BE ANSWERED ON TUESDAY THE 27TH MARCH 2018/CHAITRA 06, 1940 (SAKA)

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“Enhancing tax exemption limit for Very Senior Citizens”

3560. SHRI SANJAY RAUT:

“Will the Minister of FINANCE be pleased to state:

- (a) whether a category of ‘Very Senior Citizens’ (80 years and above) was designated in Budget 2011-12;
- (b) whether it is a fact that since 2011-12, there has been no enhancement of their tax exemption for the last seven years;
- (c) whether Government has received any proposal(s) for enhancement of the tax exemption limit for ‘Very Senior Citizens’;
- (d) if so, the details thereof;
- (e) number of ‘Very Senior Citizens’ Income Tax Assessees during the last three years, year-wise; and
- (f) whether Government proposes to enhance their tax exemption limit?”

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

- (a)&(b) Yes, Sir. Vide Finance Act, 2011 the rates of Income-tax, for every individual, being a resident in India, who is of the age of eighty years or more at any time during the previous year, was fixed at nil if the total income does not exceed Rs. 5,00,000. There has been no change since then.
- (c)&(d) Yes, Sir. Representations are received from the various stakeholders and examined during the budgetary exercise and has not been found feasible.
- (e) Number of ‘Very Senior Citizens’ Income Tax Assessees during the last three years, year-wise is as under:

Assessment Year	No. of returns filed
2014-15	1,92,829
2015-16	2,26,432
2016-17	2,60,338

- (f) There is no such proposal at present.
